

# TRIPURA GAZETTE

*Published by Authority*  
**EXTRAORDINARY ISSUE**

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*Agartala, Friday, July 5, 2024 A. D., Asadha 14, 1946 S. E.*

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**PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.**

## **TRIPURA ELECTRICITY REGULATORY COMMISSION**

**Tripura Electricity Regulatory Commission (The Grid Interactive Solar  
Rooftop Photovoltaic System under Gross/Net Metering) Regulation, 2024.**

**No. F.25/TERC/09/342**

**Dated: 03<sup>rd</sup> July 2024**

### **Introduction:**

Hitherto, the Grid Interactive Solar Rooftop Photovoltaic Systems of a prosumer in the State of Tripura are regulated by the Guidelines approved by the Commission from time to time. Subsequently, the Government of India issued the Electricity (Rights of Consumers) Rules 2020 inter alia envisaging the promotion of Solar Rooftop power plants. The Commission is also vested with the responsibility to promote the generation of electricity from Renewable sources, captive, and co-generation of energy in the state of Tripura under the Electricity Act, 2003 (Act No.36 of 2003). Further, the DISCOM and Tripura Renewable Energy Development Agency (TREDA) have also addressed a letter to the Commission expressing some concerns in the implementation of the Solar Rooftop Guidelines. In view of the foregoing, the Commission proposes to bring in a comprehensive Grid Interactive Solar Rooftop Photovoltaic Systems under gross/net metering regulation to address the various issues raised by the consumers & some of the concerns raised by the DISCOMS effectively, align to the extent possible with the various provisions of the Government of India Rules, and to promote the distributed Renewable Energy generation in the state of Tripura in the place of existing guidelines. Therefore, in exercise of powers under Sections 9, 61, 66, 86 (1) (e) and 181 of the Electricity Act, 2003 conferred on it and all other powers enabling it in this behalf, the Commission makes the draft Regulation as under

### **1. Short title, Applicability, and Commencement:**

- 1.1 This regulation shall be called the Tripura Electricity Regulatory Commission (**The Grid Interactive Solar Rooftop Photovoltaic Systems under Net/Gross Metering**) Regulation, 2024.
  - 1.2 This Regulation shall come into force from the date of its publication in the Official Gazette.
  - 1.3 This Regulation shall be applicable to all the Grid-Interactive Solar Rooftop Photovoltaic systems with/ without Battery Energy Storage Systems (BESS), installed and commissioned in the areas of DISCOMs, Tripura as per the provisions stipulated herein.
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**2. Definitions and interpretations:**

2.1 In this regulation, unless the context otherwise requires,

- (i) **“Act”** means the Electricity Act, 2003 (Act No.36 of 2003) as amended from time to time;
- (ii) **“Agreement”** means an agreement entered into by a DISCOM and a consumer for executing a Net Metering/Gross Metering connection;
- (iii) **“Billing Cycle or Billing Period”** means the period for which the regular electricity bills are prepared for different categories of consumers by the DISCOM as specified by the Commission;
- (iv) **“Commission”** means the Tripura Electricity Regulatory Commission constituted under the Act;
- (v) **“Consumer”** means a consumer as defined in sub-section (15) of Section 2 of the Act;
- (vi) **“Contracted load / Contracted demand”** means as defined in the General Terms and Conditions of Supply (GTCS) approved by the Commission;
- (vii) **“DISCOM”** means a licensee authorized to operate and maintain a distribution system for supplying electricity to the consumers in his area of supply;
- (viii) **“ESCO”** means energy service company.
- (ix) **“Gross Meter”** means a Bi/Unidirectional meter used for accounting and billing of electricity supplied to/from the DISCOM by a prosumer(s).
- (x) **“Gross-metering”** means a mechanism whereby the total energy exported from the Grid-Interactive Solar Rooftop Photovoltaic system and the total energy consumed by the prosumer from the DISCOM is measured separately through appropriate metering arrangements and for the billing purpose, the total energy consumed by the prosumer is accounted for at the applicable retail tariff as per Tariff Order and total energy exported to the DISCOM is accounted for at feed-in tariff as decided by the Commission.
- (xi) **“Group Net Metering”** means a mechanism whereby total energy exported from the Grid-Interactive Solar Rooftop Photovoltaic system of a group of prosumers/society is exported to the grid through a gross meter. The exported such energy is adjusted in the electricity service connection(s) of the same Group prosumers of same sub division in proportion to the share in their Grid-Interactive Solar Rooftop Photovoltaic system in units (kWh/kVAh) to arrive at the net imported or exported

energy by an individual prosumer in the Group/Society from/to the DISCOM during the applicable billing period/cycle located within same DISCOM's area of supply. The net energy imported by the prosumers is billed by the DISCOM on the basis of the applicable retail tariff as per Tariff Order. The net energy exported by the prosumers is paid by the DISCOM at the Feed-In-Tariff as decided by the Commission.

- (xii) **"Net Metering for multiple services of individual consumer"** means a mechanism whereby energy imported/exported from the Grid-Interactive Solar Rooftop Photovoltaic system of an individual Prosumer at one or more solar points is adjusted in consumption by multiple electricity service connection(s) of her/him or any entity as such government offices, PSUs, defence establishments etc. in units (kWh/kVAh) to arrive at the net imported or exported energy from/to the DISCOM during the applicable billing period/cycle located within the of DISCOM's area of supply. The net energy imported by the prosumer is billed by the DISCOM on the basis of the applicable retail tariff as per Tariff Order. The net energy exported by the prosumers is paid by the DISCOM at the Feed-In-Tariff as decided by the Commission.
- (xiii) **"Individual net-metering"** means a mechanism whereby energy exported to the Grid from the Grid-Interactive Solar Rooftop Photovoltaic system of an individual Prosumer is adjusted from energy imported from the DISCOM in units (kWh/kVAh) to arrive at the net imported or exported energy from/to the DISCOM during the applicable billing period/cycle using a Net Meter at the point of supply. The net energy imported by the prosumer is billed by the DISCOM on the basis of the applicable retail tariff as per Tariff Order. The net energy exported by the prosumers is paid by the DISCOM at the Feed-In-Tariff as decided by the Commission.;
- (xiv) **"Interconnection point"** means the interface of the Solar Rooftop Photo Voltaic System with the network of DISCOM/TRANSCO;
- (xv) **"Net Meter"** means a Bi-directional meter used for accounting and billing of electricity supplied to and from the prosumer(s) by a DISCOM.
- (xvi) **"kWp"** means kilo Watt solar peak;
- (xvii) **"Prosumer"** means a person who consumes electricity from the grid and also injects electricity into the grid of a DISCOM.
- (xviii) **"RESCO" means** a Renewable Energy Service Company registered.
- (xix) **"Solar Rooftop Photovoltaic Power Plant" or "Solar Rooftop Photovoltaic System" "(SRTPVS)"** means the Grid Interactive Solar Photovoltaic Power Plant that uses the

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sunlight for direct conversion into electricity through photovoltaic technology, which is owned and operated by a prosumer(s) with his/her/their own investment/third-party investment installed on his/her/their rooftops or walls or open land/space within their premises.

- (xx) **“Tariff Order”** means the Retail Supply Tariff Order or so issued by the Commission from time to time.
- (xxi) **“Third-party investment”** means an investment by a third party (RESCO/ESCO/Any Developer) for exporting the energy from the Grid Interactive Solar Rooftop Photovoltaic system under the gross/net metering on a rooftop/wall/open space within the consumer’s premises through a commercial agreement between such consumer(s) and third party.
- (xxii) **“Feed in Tariff”** means the tariff decided by the Commission at which the exported energy under Net/Gross/Virtual metering shall be paid by the DISCOM to the prosumers;
- (xxiii) **Renewable Energy Meter (Solar Generation Meter)** refers to a unidirectional energy meter installed and used solely to record the renewable energy generation from the renewable energy system installed at the consumer premises which will help to reconcile the consumption at the end of the month.
- (xxiv) **Virtual Net Metering** shall mean an arrangement whereby the entire energy generated/injected from a Renewable Energy System or Battery Energy Storage System (BESS) charged through a Renewable Energy System is exported to the grid from a gross meter and the energy exported is adjusted in more than one electricity service connection(s) of participating consumers located within the same DISCOM’s area of supply;

2.2 The words and expressions used and not defined in this Regulation but defined in the Act, shall have the meanings assigned to them in the Act. Expressions used herein but not specifically defined in this Regulation or in the Act but defined under any regulations made by the Commission or under any law passed by a competent legislature and applicable to the electricity industry in the State shall have the meaning assigned to them in such law.

### 3. General

3.1 The Solar **Rooftop Photovoltaic Power Plant**” or **“Solar Rooftop PhotovoltaicSystem”** shall be hereinafter referred to as **“SRTPVS”**

- 3.2 The DISCOM shall offer the provision of net/gross metering arrangement to the consumer, who intends to install the grid-interactive **SRTPVS**, in its area of supply on a non-discriminatory and first come first serve basis.
- 3.3 The consumer is eligible to install the grid-interactive SRTPVS of the rated capacity as specified under these Regulations;
- 3.4 The consumer is permitted to install an **SRTPVS** with or without Battery storage.
- 3.5 The consumers of the EHT network shall approach the TRANSCO through the DISCOM for connecting the **SRTPVSs** under the Gross Metering.
- 3.6 The prosumer shall be responsible for the safe operation, maintenance, and rectification of any defect in the **SRTPVS** up to the point of Net/Gross Meter.
- 3.7 The DISCOM shall have the right to disconnect the **SRTPVS** from its network at any time in the event of any threat of accident or damage from such System to its distribution system so as to avoid any accident or damage to it or the prosumer violating any of the terms of this regulation or the terms of the agreement between it and the DISCOM.

Provided that the DISCOM, considering the criticality, may call upon the prosumer to rectify the defect within a reasonable time/to refrain from indulging in such violations in the future.

- 3.8 The Grid Interactive **SRTPVS** must have appropriate protection for islanding the **SRTPVS** from the DISCOM's network to prevent any power feeding into the grid in case of failure of supply or grid.
- 3.9 In the case of the establishment of the **SRTPVS** by an individual consumer/Group of consumers/Society with the Third-Party Investment through a commercial agreement, a copy of such commercial agreement shall be furnished to the DISCOM before synchronization of such **SRTPVS** to the Grid for vetting of commercial agreement.

#### **4. Eligibility**

- 4.1 All registered companies, Government entities, semi-government, educational institutes, partnership, companies/ firms/ individuals, who are the consumers of Tripura Discom(s) are eligible for setting up of the Grid-Interactive SRTPVS with/ without Battery Energy Storage System.

#### **5. Capacity of Rooftop Systems**

- 5.1 The capacity of a Grid-Interactive **SRTPVS** with/ without Battery Energy Storage System under Net/Gross metering to be installed at the premises of any individual prosumer shall not be less than 1 **kWp**.

5.2 The capacity of the Grid-Interactive **SRTPVS** with/ without Battery Energy Storage System against single consumer ID under multiple solar services of individual consumer/Group Net Metering framework to be installed by any consumer(s) shall not be less than 5 **kWp**.

5.3 The summary of the capacities that are permissible under the Net/Gross metering is shown in the table below:

Particulars	Capacity that can be availed		
	Min	Max	Capped up to
Individual Net Metering	1 kWp	10 kWp	Contracted load /Contracted demand of the consumer
Net Metering of Multiple points of an individual	5 kWp	500 kWp	
Group Net Metering	5 kWp	500 kWp	
Gross Metering	10 kWp	500 kWp and above	

5.4 The permissible capacity of the Grid-Interactive **SRTPVS** at various voltage levels is shown in the table below:

Sr. No.	Voltage	Phase	Capacity
1	LT, 240 V	Single Phase	Up to 4 <b>kWp</b>
2	LT, 415V	Three Phase	4 <b>kWp</b> to 50 <b>kWp</b>
3	HT, 11kV	Three Phase	50 <b>kWp</b> to 2000 <b>kWp</b>
4	HT, 33 kV	Three Phase	2000 <b>kWp</b> to 10000 <b>kWp</b>
5	EHT, 132 kV and above	Three Phase	10000 <b>kWp</b>

5.5 The cumulative capacity of all Grid-Interactive **SRTPVSs** under Net/Gross Metering Arrangements connected to a particular Distribution Transformer/feeder of the Licensee shall not exceed 60% of its rated capacity or as amended by the Commission time to time.

Provided wherever the contracted demand is lesser than the effective solar power plant capacity then consumer is required to upgrade the transformer capacity as per requirement:

- 5.6 The DISCOM shall provide information on its website regarding the capacity available on each Distribution Transformer and 11 and 33 kV feeder for connecting the **SRTPVSs** under the Net/Gross Metering arrangements within three months from the notification of this Regulation. The DISCOM shall thereafter update this information quarterly and also provide the Distribution Transformer-wise, 11 and 33 kV feeder-wise the cumulative capacity of the **SRTPVSs** installed under the Net/Group Metering arrangements category-wise at all voltage levels.

## **6. Interconnection with the Grid**

- 6.1 The DISCOM/TRANSCO shall ensure that the inter-connection of the **SRTPVS** with their Network complies with the CEA (Technical Standard for Connectivity of the Distributed Generation Resources) Regulations, 2013, the CEA (Measures relating to Safety and Electric Supply), Regulations, 2010, and Tripura Electricity Regulatory Commission State Electricity Grid Code Regulation or any other relevant regulation, and amendments issued to all these regulations from time to time.
- 6.2 The **SRTPVS** to be connected to the network as per this regulation at any voltage level under gross metering at the same point of supply shall be provided the gross meter in the upstream network of the supply grid of the DISCOM after the regular billing meter of the consumer concerned by making suitable modification without insisting a separate service wire/feeder. The modification expenditure is to be borne by the consumers.

## **7. Metering**

- 7.1 All meters installed under Gross/Net metering at the **SRTPVS** shall comply with the CEA (Installation and Operation of Meters) Regulations, 2006, and subsequent amendments thereof.
- 7.2 All the consumers installing the **SRTPVS** have to bear the cost of Gross/Net/Virtual Meter. The DISCOMS shall provide the information on the cost of the meter/metering equipment applicable to **SRTPVSs** on their website within one month from the date of notification of this regulation. The DISCOMS shall provide the Gross/Net meter. Where the meters are not available with the DISCOMS, the consumers may procure the meter which shall comply with the CEA (Installation and Operation of Meters) Regulations, 2006, and subsequent amendments thereof. All meters procured by the consumers may be installed after testing

by the DISCOMs or on verification of a third-party testing certificate from NABL.

- 7.3 All HT consumers shall be provided with main and check meters under Gross/Net metering.
- 7.4 The consumers shall raise a request as per the format shown in ANNEXURE-X for metering equipment through online mode by paying the requisite amount. The DISCOM shall subject to its availability deliver the metering equipment within 15 working days in case of LT/within 30 working days in case of HT/ within 90 working days in case of EHT. The consumers shall be responsible for the safekeeping of the metering equipment during the interim period until grid synchronization.
- 7.5 Meter reading shall be done as per the prevailing procedure.

#### **8. Feed-in Tariff**

- 8.1 The feed-in tariff shall be 35 percent of the Average Cost of Supply of the financial year as determined by the Commission during which the **SRTPVS** is commissioned under net metering.
- 8.2 The feed-in tariff shall be 35 percent of the Average Cost of Supply of the financial year as determined by the Commission during which the **SRTPVS** is commissioned under Gross metering in LT Supply.
- 8.3 The feed-in tariff shall be 50 percent of the Average Cost of Supply cost of the financial year as determined by the Commission during which the **SRTPVS** is commissioned under Gross metering in HT Supply up to 1500 kWp of plant capacity.
- 8.4 The feed-in tariff shall be 50 percent of the Average Cost of Supply of the financial year as determined by the Commission during which the **SRTPVS** is commissioned under Gross metering in HT/EHT Supply of plant capacity from 1501 kWp to 5 000 kWp.
- 8.5 The feed in tariff shall be the 80 percent of the Average Cost of Supply of the financial year as determined by the Commission during which the **SRTPVS** is commissioned under Gross metering in HT/EHT Supply if it supplies the power during the evening peak (18 hrs to 22 hrs) with Battery Storage as per the requirement of the DISCOMS .

#### **9. Transmission and Distribution (Wheeling) Charges & losses.**

No Transmission and Wheeling charges & losses shall be collected from the prosumers under the Gross/Net Metering, wherever the **SRTPVSs** and Consumption are at the same point of the grid. In other cases, wheeling charges and losses shall be decided by the

Commission from time to time.

## 10. Application

10.1 The consumer shall make an application to DISCOM for setting up the **SRTPVS** by paying the requisite application fee on DISCOMs websites or through National Portal for Solar Rooftop <https://solarrooftop.gov.in/>. The DISCOMs shall make their websites accordingly have provisions and also shall register at National Portal for Solar Rooftop. The prescribed format for application is shown in the ANNEXURE-I of this Regulation. The application for the Consumers intended to apply through National Portal for Solar Rooftop, the application in the portal shall be used.

10.2 The application fee as specified below shall be collected;

Capacities upto 5 kWp	: Rs 1000/-
Capacities above 5 kWp and up to 20 kWp	: Rs 7000/-
Capacities above 20 kWp and up to 50 kWp	: Rs 12000/-
Capacities above 50 kWp to 100 kWp	: Rs 20,000/-
Capacities above 100 kWp to 500 kWp	: Rs 30 000/-
Capacities above 500 kWp to 1000 kWp	: Rs 50 000/-
Capacities above 1000 kWp	: Rs 1 00 000/-

10.3 The DISCOM shall intimate the consumers for any details required if any in the application as per the format is shown in the ANNEXURE-II of this regulation within 7 working days. The DISCOM shall provide the acknowledgment as shown in ANNEXURE-III of this regulation indicating that it has received all the documents required for the establishment of **SRTPVS** within 7 working days if the information furnished in the application is as required. The DISCOMS shall provide a link on their website to track the application in respect of the establishment of **SRTPVS** right from registration to extension of subsidy till the commissioning of the project.

## 11. Technical Feasibility:

11.1 DISCOMS officers shall carry out and communicate the technical feasibility study on the application submitted by the consumers. This study shall be carried out and communicate the technical feasibility approval in the format shown in the ANNEXURE-IV to consumers within 7 working days in the case of the LT network, 15 working days for 11 kV, 25 days for 33 kV networks, and 30 working days for the EHT network from the date of submission of the application in full shape. After undertaking the study as stated above, if

technical feasibility is not possible, the same shall be communicated to the consumer by letter as per the format shown in ANNEXURE-V. As per the notified Electricity (Right of Consumers) amendment rules, application for rooftop solar PV systems with capacities of up to 10 kW are now to be accepted without the need for a technical feasibility study (TFS) by the DISCOM.

11.2 DISCOM shall communicate technical feasibility approval to consumers on a first come first serve basis duly following the capacity limits specified in this regulation. In case of non-feasibility, the DISCOM shall communicate to the consumer:

(a) Particulars of deficiencies (as per the format shown in ANNEXURE-VI) with reference to the interconnection of the proposed **SRTPVS** with the Distribution System of the Licensee/TRANSCO;

(b) Cost estimate for removal of such deficiencies including augmentation of the transformer, distribution or transmission system as the case may be if required.

11.3 The DISCOM/TRANSCO, on receipt of the willingness of the consumer in the format shown in the annexure ANNEXURE-VII and the estimated amount, shall promptly take steps to remove the deficiencies in the distribution system/ Transmission system including augmentation as per the timelines stipulated in the standards of performance regulation notified by the Commission.

Provided that if the consumer is not willing to bear the estimated amount /not paid by the consumer from the date of receipt of such communication, the application shall stand cancelled and the application fee shall be forfeited.

11.4 On removal of deficiencies if any in the system including augmentation of the distribution/transmission network, the DISCOM shall immediately convey the approval for interconnection of the proposed **SRTPVS** to the consumer. A copy of such approval shall also be forwarded to the State Nodal Agency (Tripura Renewable Energy Development Agency [TREDA]) and the Electrical Inspector by the DISCOM for necessary action by them as per this Regulation.

11.5 In the absence of any intimation from the DISCOM on technical feasibility within the timelines specified in this regulation, the application shall be considered as deemed approval. The feasibility so communicated shall be valid for a period of four (4) months unless extended by the DISCOM for a reasonable cause.

Provided that the feasibility communicated by the DISCOM shall not exceed a period of Ten (10) months including the extended time from the date of the first feasibility

communication.

- 11.6 In the case of the requirement of Tripura SLDC permission for synchronization of any **SRTPVS**, such permission shall be given by state SLDC within 7 working days from the date of request received from the DISCOM/Consumer.
- 11.7 Before rejecting any application for setting up a Renewable Energy Generating System at a particular location of the consumer for any defects in his installation, the DISCOM shall serve the applicant with a notice to rectify the defects in the consumer's installation within 15 working days or such longer period as may be necessary as per the format shown in ANNEXURE-VIII.

## **12. Agreement and Completion time**

- 12.1 The consumers shall enter into an agreement with the DISCOMS concerned within 60 days as per the format shown in the ANNEXURE -IX (A) & ANNEXURE- IX (B) from the date of receipt of the technical feasibility approval. In case, within 60 days of issuing Technical feasibility, if the Agreement is not entered by the consumer, the application is deemed to be cancelled.
- 12.2 The **SRTPVS** by the consumer shall be installed within three (3) months from the date of the Agreement up to 100 kWp, (6) months from 101 kWp to 1 000 kWp, and one year from 1001 kWp to above 500 kWp. In case of any delay beyond three months, a one-time extension of another three months for plants up to 1000 kWp and 6 months from 1001 kWp to above 500 kWp shall be provided after which the agreement shall be deemed to be terminated without any reason.
- 12.3 The agreement will be in force for a period of 25 years or up to the tenure of the project whichever is earlier from the date of commencement of the agreement in respect of Domestic Consumers and 12 years in respect of the other categories.

## **13. Pre-commissioning check and commissioning of the SRTPVSSs**

- 13.1 Post installation of the SRP, the consumer shall make an online request for inspection as per the format shown in ANNEXURE-XI along with the work completion report in the format shown in ANNEXURE-XII. The DISCOM personnel shall inspect the system within 10 working days and provide approval. In the absence of the response within the stipulated time, it shall be considered as deemed inspection approval. In case, any deficiency identified by the DISCOM shall be intimated to the consumer as per the format specified ANNEXURE-XIII
- 13.2 The SRP shall be synchronized within seven (7) working days of inspection approval.

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Before synchronization of the SRP with the grid, the DISCOM shall test-check the meter, seal the meter, and ensure the installation of safety features/precautions. A commissioning certificate would be issued by DISCOM as per the format shown in ANNEXURE-XIV after synchronization.

- 13.3 The officers concerned shall send commissioning reports of the SRP along with the agreement to the concerned ERO. The billing process shall start within one month/ next Billing cycle of commissioning of the SRP. In the case of HT services, Dy.EE/EE operation shall send the Commissioning Report to the Senior Accounts Officer of the concerned circle.
- 13.4 DISCOMs have reserved the right to inspect the **SRTPVS** routinely at any time during the term of the Agreement.

#### **14. Provisions applicable to prosumers**

Subject to the above regulation, all the provisions of GTCS, Supply Code, and other relevant regulations /guidelines applicable to the consumers, in general, shall also be applicable to prosumers. Erection of **SRTPVSs** behind the meter without the permission of the DISCOMs by any existing consumer shall be treated as a violation of the present regulation. In such cases, the DISCOMs shall disconnect the **SRTPVSs**.

#### **15. Renewable Power Obligation:**

- 15.1 The quantum of electricity consumed by the Eligible Consumer from the Renewable Energy Generating System under the Net Metering /Group Net Metering/Gross Metering shall qualify towards meeting the RPO of the DISCOM only. No claims from the prosumer shall be entertained.

#### **16. Energy Settlement and Billing:**

- 16.1 Energy settlement and Billing shall be done on a monthly basis.
- 16.2 The DISCOM shall show, separately, the energy units exported, the energy units imported, and the net energy units billed to the prosumers in their bill for the respective billing period.
- 16.3 All prosumers have to submit their bank details and payments shall be made through electronic transfer by DISCOMs. The prosumer shall submit a cancelled cheque with bank a/c No. & IFSC Code along with Application form.
- 16.4 **Net Metering:** The energy exported from the **SRTPVS** shall be adjusted against the

consumption of energy from the DISCOM in every billing month. In the case of a group of persons/societies setting up **SRTPVSs**, the generation from such SRP shall be treated as a collective generation for the supply of power to the households of foreach society /group member. Such energy generated from **SRTPVSs** shall be prorated as per the installed capacity share indicated in the Agreement between the group/society and DISCOM. This computed energy share shall be adjusted against the consumption of energy for each consumer of such group in every billing month. In the case of Apartments/Group Houses, a common service meter may be used for net metering.

- 16.5 In case of excess import/consumption over the export of energy in any billing month, payment shall be made by the prosumers for the net energy at the applicable retail supply tariff as determined by the Commission. In case of excess export of energy over the import of energy in any billing month, payment shall be made by the DISCOM monthly for such excess energy at the Feed-in Tariff as decided by the Commission.

Provided that in the event the electricity injected by a domestic category consumer exceeds the electricity consumed during the billing period, such excess injected electricity above 100 units shall be paid by the DISCOM quarterly at feed in tariff where a capping of average generation of 3.8 units per kW of the approved installed capacity per day of the rooftop solar PV system shall be applicable: Provided further that for domestic category, the net energy credits less than 100 units under Net Metering achieved in the particular billing period shall be adjusted in the next billing period till credit of 100 units is achieved: Provided also that in case of consumers, other than domestic category, the capping of 3.8 units per kW of the approved installed capacity per day shall also be applicable and the net surplus electricity remaining available at the end of the billing period of the respective category shall lapse and no payment shall be made for the same.

- 16.6 The quantum of electricity units exported by the prosumers shall be measured in kVAh in case the applicable tariff to the respective prosumers provides for energy billing on a kVAh basis.
- 16.7 **Gross Metering:** The payment for energy exported from the **SRTPVSs** will be computed at Feed-in Tariff as decided by the Commission. This shall be adjusted against the total billing demand for consumption of energy by the prosumers from DISCOM in every billing month. In case gross energy exported from SRP billing amount exceeds the billing demand of the DISCOMS during any billing month, such an excess amount shall be made by the DISCOM to the prosumers.

**17. Power to Relax**

The Commission may, by general or special order, for reasons to be recorded in writing and after giving an opportunity of hearing to the parties likely to be affected, relax or waive any

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of the provisions of these Regulations on its own motion or on an application made to it by any interested person.

**18. Issue of orders and practice directions:**

Subject to the provisions of the Electricity Act, 2003 and this Regulation, the Commission may, from time to time, issue orders and practice directions about the implementation of the Regulation and procedure to be followed and various matters which the Commission has been empowered by this Regulation to specify or direct.

**19. Penalty or Compensation**

In case of failure of gross metering or net metering system as the case may be, the provisions of penalty or compensation shall be as per the provisions of the provided in the TERC (Electricity Supply Code) Regulations, 2011 and subsequent amendments thereof or as determined by the Commission from time to time.

**20. Power to Remove difficulties:**

If any difficulty arises in giving effect to any of the provisions of this Regulation, the Commission may, by a general or special order, do or undertake or direct the Licensees to do or undertake things which in the opinion of the Commission are necessary or expedient for removing the difficulties.

**21. Power to Amend:**

- (1) The Commission may at any time, vary, alter, modify, or amend any provisions of the Regulation.
- (2) In particular the Commission may review after three years from the date of notification of this regulation or at any other time if considered necessary. However, This Regulation shall continue to be in force until it is modified based on such review.

**22. Repeal and Savings**

The **SRTPVSs** commissioned under the provisions of earlier/existing Guidelines shall stand governed by those guidelines till the completion of the term of such agreements regarding the feed-in tariff.

  
(Ms. Mina Debbarma)  
Secretary  
Tripura Electricity Regulatory Commission  
Agartala

**ANNEXURE-I : APPLICATION FORM**

**APPLICATION FORM FOR  
GRID INTERACTIVE SOLAR ROOF-TOP PHOTOVOLTAIC SYSTEM**

**Affix recent Passport size  
photo of the Applicant**

**For Office Use:**  
**Reg. No.:** -----  
-----  
**Date:** -----  
**Application fee details:**  
**DD No.:** -----

**To.  
The**

-----

**(Designated Officer)**

1	Name of the applicant	
2	Applicant full Address	
3	Phone/Mobile No	
4	Email ID	
5	Applicant has to submit self-attested photoID proof (Voter ID card/ Passport /PAN card/Aadhar card/ Driving licence & etc.,)	
	Type of ID card submitted	
	ID card No.	

<b>Site details</b>		
6	Address of the site for installation	
7	Category	
8	Contracted Load	----- KW
9	Distribution/Section	
10	If Non-Domestic, Specify type of building (Shop/ Industry/ Govt./ Educational/ others (specify ))	
11	Pole No. if known	
12	DTR Code/Location if known	
13	a) Shade free area available for installation for solar panel (Minimum requirement is nearly 15 m <sup>2</sup> )	----- m <sup>2</sup>
	b) Proposed Capacity under the Regulation	-----KW
14	Average monthly consumption of electricity of last six months	----- Units

### **DECLARATION**

I hereby declare that the information furnished above is true to the best of my knowledge and behalf. If false, .....(DISCOM) has the right to reject/cancel the application. Further, I hereby agree with the specifications, terms and conditions stipulated by .....(DISCOM)for the selection and installation of roof-top solar power plant.

Place:  
Date:

Signature:  
Name:

### **CHECK LIST :**

1. Copy of photo ID card
2. Copy of electricity bill
3. Demand Draft

**ANNEXURE-I (A) : DECLARATION FOR GROUPS/SOCIETIES**

**DECLARATION FOR GROUPS/SOCIETIES**

We hereby declare that the information furnished above is true to the best of our knowledge and belief. If found false,..... (DISCOM) has the right to reject/cancel the application. Further, we hereby agree with the specifications, terms and conditions stipulated by . .....(DISCOM) for the selection and installation of roof-top solar power plant.

Place:

Date:

S. No.	Consumer Name	Installation capacity share (%)	Consumer Service Number	Signature for consent

**ANNEXURE-II : FORMAT FOR REMOVAL DEFICIENCY IN APPLICATION**

**Intimation for Removal of Deficiency in the Application**

*(To be filled by DISCOM)*

To:

(Consumer applicant's name) M/S / Mr. / Ms. \_\_\_\_\_

Date: \_\_\_\_\_

Ref: Your application No. \_\_\_\_\_ dated \_\_\_\_\_

Subject: Intimation for Removal of Deficiency in Application

This is to inform you that we have received your above mentioned application and on scrutiny have found that:

The application is not complete and following are the lacunae observed:

- \_\_\_\_\_
- \_\_\_\_\_
- \_\_\_\_\_ (others, if any)

Please complete the application formality by fulfilling the above lacunae within 7 working days of receipt of this letter. In case you have not completed the formality within this period your application shall stand cancelled and paid fees, if any, shall not be refunded.

Based on this communication, the applicant can:

1. Either submit the above details;
2. Or, withdraw the application.

Signature of Officer:

Designation

**ANNEXURE III: ACKNOWLEDGEMENT FORMAT**

**ACKNOWLEDGEMENT by the DISCOM**

Your application for setting up of Grid Interactive solar rooftop system under the TERC (The Grid Interactive Solar Rooftop Photovoltaic System under Gross/Net Metering) Regulation, 2024 and amended from time to time, has been received along with registration fee.

The following Registration Number has been allotted to your application.

Registration Number	
Date of Registration	

**Designated Officer/DISCOM**

**ANNEXURE IV: TECHNICAL FEASIBILITY APPROVAL LETTER FORMAT**

**Approval Letter for Consumer with respect to the Application for Net Metering and Grid Connectivity of Grid interactive Solar PV System**

(To be filled by the DISCOM)

Date:

To:

(Applicant's name) M/s / Mr. / Ms. \_\_\_\_\_  
(Consumer No.) \_\_\_\_\_

Ref: Your application No. \_\_\_\_\_ dated \_\_\_\_\_

With reference to your above mentioned application number, approval is herewith accorded for installing Grid Interactive Solar Rooftop Photovoltaic System of \_\_\_\_\_ kWp in your premises as per following terms and conditions:

1. It is recommended that you select an empanelled system installer of your choice to install the SRTPV system. A list of empanelled installers of grid-connect PV systems by MNRE (Ministry of New and Renewable Energy, Government of India) / TREDA (Tripura Renewable Energy Development Agency) is available.
2. All components of SRTPV system must comply with applicable BIS/IEC standards.
3. Applicant must submit the copy of Manufacturers Test Certificates for all components for having complied with relevant BIS/IEC standards of the selected model along with work completion report.
4. In case of any changes required at the premises of proposed site due to this proposed installation, these shall be performed by the applicant at his /her own cost.
5. The grid connectivity of the system shall be in accordance with Solar Rooftop Regulations of the TERC and any amendments thereof from time to time
6. In case applicant desires to procure Net meter from DISCOM, he/she needs to intimate the same to DISCOM by filling Format in [ANNEXURE-VII](#) along with Net meter fee at least 30 days in prior to expected installation (fee details & technical specifications can be found on website of DISCOM)
7. In case the applicant desires to purchase the Net meter on its own (with prior permission from DISCOM), the meters procured by the consumers may be installed after testing by the DISCOMs or on verification of a third-party testing certificate from NABL.
8. The DISCOM shall install meter and synchronize the SRTPV system with the grid only on receiving NOC from CEI/EI. For systems exempt from NOC from CEI/EI, consumer need to submit safety certificate issued by a concerned DISCOM.

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9. Installed system must comply with safety requirements as stated in CEA/TERC Regulations and all standards referred to in those regulations.
10. Please submit the following documents after installation of SRTPV system:
  - a. Inspection Report by Electrical Inspector,
  - b. Work Completion report in provided format;
  - c. Test Certificate of Net meter from DISCOM;
  - d. Copy of signed Net Metering Interconnection Agreement.

This approval is valid for 120 days from the date of this letter and the SRTPV system is to be commissioned within this period, failing which the approval will be treated as cancelled.

You may download all technical specifications, standards and other requirements of the solar rooftop system from the website of MNRE.

Signature of Officer:

Name and Designation :

Date:

Stamp:

**ANNEXURE-V : FORMAT FOR INTIMATION FOR NON-FEASIBILITY**

**Intimation for Non-Feasibility and termination of the Application**

*(To be filled by DISCOM)*

To:

(Consumer applicant's name) M/S / Mr. / Ms. \_\_\_\_\_

Date: \_\_\_\_\_

Ref: Your application No. \_\_\_\_\_ dated \_\_\_\_\_

Subject: Intimation for Non feasibility and termination of Application

This is to inform you that we have received your above mentioned application and on Technical scrutiny have found that:

The application is not feasible at this stage due to the following reasons:

- \_\_\_\_\_
- \_\_\_\_\_(others, if any)

The application hereby stands terminated. The application fee shall be refunded within 7 days from the date of issue of this letter.

Signature of Officer:

Designation :

**ANNEXURE-VI :**

**FORMAT FOR INTIMATING DEFICIENCY IN TECHNICAL FEASIBILITY**

*(To be filled by DISCOM)*

To:

(Consumer applicant's name) M/S / Mr. / Ms. \_\_\_\_\_

Date: \_\_\_\_\_

Ref: Your application No. \_\_\_\_\_ dated \_\_\_\_\_

Subject: Intimation for Removal of Deficiency

This is to inform you that we have received your above mentioned application and on technical feasibility verification have found that:

The following deficiencies are observed/augmentation is required for technical feasibility:

- 
- 

\_\_\_\_\_

- \_\_\_\_\_ (others, if any)

Further, it is found that due to above mentioned constraints it is not feasible for the DISCOM to provide connectivity. However, the above deficiencies can be removed if you are ready to bear the costs approximately .....

Based on this communication, the applicant can either approach the DISCOM (Division Office) to process the case Or, withdraw the application. If you withdraw the application, the fee paid by you will be refunded within 7 working days from the date of the withdrawal letter.

Signature of Officer:

Designation :

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**ANNEXURE VII: RESPONSE FOR REMOVAL OF DEFICIENCIES  
FORMAT**

**Response of the Applicant for Removal of Deficiencies/system  
augmentation**

*(To be filled by Applicant)*

To:

The Deputy General Manager,

\_\_\_\_\_ (DISCOM Name)

\_\_\_\_\_ (Name of the Division)

\_\_\_\_\_ (Name / Address of office)

Date:

Subject: Willingness to bear the costs for removal of deficiencies or augmentation of the system.

I accept the connectivity by paying the costs .....as intimated by you for removal of deficiencies/ augmentation of the system and request the DISCOM to process the application for technical feasibility;

Name and Signature of Applicant:

Application Number:

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**ANNEXURE-VIII : INTIMATION FOR REMOVAL OF DEFICIENCIES IN CONSUMER'S INSTALLATION**

**(To be filled by the DISCOM)**

To:

(Consumer applicant's name) M/S / Mr. / Ms. \_\_\_\_\_

Date:\_\_\_\_\_

Ref : Your application No.\_\_\_\_\_ dated \_\_\_\_\_

Subject: Intimation for Removal of Deficiency in consumer installation

With reference to your application dated ..... for installation of \_\_\_\_\_kWp system, inspected your installation and we have found the following deficiencies in the the installation:

- a) .....
- b) .....
- c) .....etc

We request you to attend the above deficiencies within 15 working days and submit a request for inspection to issue technical feasibility certificate.

Signature of Officer:

Designation :

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**ANNEXURE -IX (A) : AGREEMENT FOR INDIVIDUAL CONSUMER  
(Individual Consumer)**

Solar Rooftop Net/Gross Metering Connection Agreement

(On Non-Judicial stamp paper worth Rs. 100/-)

This Agreement is executed and entered into at (location)\_\_\_\_\_ on this (date)\_\_\_ day of\_\_\_(month)\_\_\_(Year)between the consumer, M/s/Mr./Ms.\_\_\_\_\_, S/o, D/o, W/o \_\_\_\_\_ residing at \_\_\_\_\_(address) \_\_\_\_\_ which means their/his/its/ theirs, successors as first party AND \_\_\_\_\_ Power Distribution Company Ltd. (herein after called as Discom) and having its registered office at \_\_\_\_\_(address)\_\_\_\_\_ as a DISCOM incorporated under the provisions of Companies Act 1956 in compliance with the MoU among Ministry of Power, Government of India & Government of Tripura, as other party herein after called the 'Discom'.

Whereas, the consumer has taken the responsibility to set up or facilitate the requisite Photovoltaic system and injection of Power into the Discom's grid

And whereas, the DISCOM agrees to benefit the consumer for the electricity generated and as per conditions of this agreement and Solar rooftop Regulations of the TERC.

Both the party hereby agrees to as follows:

## **1. Eligibility**

- 1.1 All registered companies, Government entities, semi-government, educational institutes, partnership, companies/ firms/ individuals, who are the consumers of Tripura Discom(s) are eligible for setting up of the Grid-Interactive SRTPVS with/ without Battery Energy Storage System.

## **2. Capacity of the Solar Rooftop Photovoltaic System and Maximum Contracted Load of the premises**

The consumer is proposing to install rooftop solar power plant of \_\_\_\_kWp capacity under Solar\_\_\_\_\_(Net/ Gross) metering facility at D.No.\_\_\_\_,Street\_\_\_\_,\_\_\_\_(V), \_\_\_\_ (M),\_\_\_\_(Dist) having electrical service Connection No.\_\_\_\_,Category\_\_\_\_,Distribution\_\_\_\_for a contracted load of \_\_\_\_kW/HP/KVA.

## **3. Governing Provisions**

The consumer hereby undertake to comply with all the requirements of the Electricity Act, 2003, the Rules and Regulations framed under, provisions of the tariffs, applicable Charges and General Terms and Conditions of Supply prescribed by the DISCOM with the approval of the Tripura Electricity Regulatory Commission herein after called as "Commission" from time to time and agree not to dispute the same.

## **4. Technical and Interconnection Requirements**

- 4.1 The consumer hereby agrees to comply with CEA (Technical Standard for Connectivity of the Distributed Generation Resources) Regulations, 2013, the CEA (Measures relating to Safety and Electric Supply), Regulations, 2010, CEA (Grid Standards) Regulations, 2010 and Tripura Electricity Regulatory Commission State Electricity Grid Code Regulation or any other relevant regulation, and amendments issued to all these regulations from time to time.

## **5. The consumer hereby inter alia agrees that Metering and synchronization of Solar Rooftop Photovoltaic System, Energy Settlement and Billing as per the TERC (Grid Interactive Rooftop Solar Photovoltaic System) Regulations, 2024 and its amendments thereof.**

## **6. Liabilities**

- 6.1 The consumer and DISCOM will indemnify each other for damages or adverse effects from either party's negligence or intentional misconduct in the connection and operation of photovoltaic system or Discom's distribution system.
- 6.2 Discom and the consumer will not be liable to each other for any loss of profits or revenues, business interruption losses, loss of contract or loss of goodwill, or for indirect, consequential, incidental or special damages, including, but not limited to, punitive or exemplary damages, whether any of the said liability, loss or damages arise in contract, or otherwise.

- 6.3 Discom shall not be liable for delivery or realization by consumer for any fiscal or other incentive provided by the central /State government.

## **7. Duration of the Agreement**

This agreement will be in a force for a period of 25 years or up to the tenure of the project whichever is earlier from the date of commencement of the agreement in respect of Domestic Consumers and 12 years in respect of the other categories.

## **8. Dispute Resolution**

Any disputes arising under/ out of this agreement entered into in accordance with TERC (Grid Interactive Solar Rooftop Photovoltaic System Gross/Net Metering) Regulation, 2024 shall be resolved promptly in good faith and in an equitable manner by both the parties. Failing resolution of the dispute, party may approach the Commission under Section 86 (1) (f) of EA 2003.

## **9. Termination**

- 9.1 Discom has the right to terminate Agreement on 30 days prior written notice, if consumer breaches a term of this Agreement and does not remedy the breach within 30 days of receiving written notice from DISCOM of the breach.
- 9.2 The consumer can terminate agreement at any time by providing DISCOM with 90days prior notice.
- 9.3 The consumer agrees that upon termination of this Agreement, he must disconnect the photovoltaic system from Discom's distribution system in a timely manner and to Discom's satisfaction. However, he is not prevented from connecting his system under any other applicable provisions of the Electricity Act, 2003.

## **10. Re-Sale of Electric Power**

The consumer shall not sell electricity generated from his/her solar roof top plant under this agreement to any party without the sanction in writing obtained from the DISCOM.

## **11. Obligation of Consumer to pay all charges levied by DISCOM**

The Consumer shall abide by the rules and shall pay the Maximum Demand Charges, energy charges, surcharges and other charges, if any, to the DISCOM in accordance with the notified Tariff besides the applicability of the General Terms and Conditions of Supply prescribed by the TERC from time to time.'

The consumer shall also abide by any other charges applicable with respect to Connection of Solar Rooftop Power Plant to the grid.

## **12. Theft of electricity or unauthorized use of electricity**

The consumer found indulging in theft of electricity or unauthorized use of electricity shall pay the penal/additional charges as may be levied by the DISCOM besides disconnection of supply as per the provisions of IE Act 2003 and General Terms and Conditions of supply.

## **13. Knowledge of facts and rules**

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**Knowledge of Facts and Rules** The consumer shall be deemed to have full knowledge of the provisions of the Electricity Act, 2003 and all regulations and notifications made thereunder, as also all laws relating to the supply of electricity.

In the witness, where of Mr. \_\_\_\_\_ for an on behalf of \_\_\_\_\_ (consumer) and Mr. \_\_\_\_\_ for and on behalf of \_\_\_\_\_ (Discom) agree to this agreement.

Signature of the Consumer

Signature of the official  
(DISCOM)

Date:

Date:

Witness 1:

Witness 2:

Signature:

Signature:

Name & Address:

Name & Address:

Date:

Date:

**ANNEXURE-IX (B) : AGREEMENT FOR GROUP OF CONSUMERS/  
SOCIETIES**

**(Group of Consumers/ Societies)**

**Solar Rooftop Net/Gross Metering Connection Agreement**

(On Non-Judicial stamp paper worth Rs. 100/-)

This Agreement is made and entered into at (location)\_\_\_\_\_ on this (date) \_ day of \_\_\_\_\_(month).(Year) between The Group of persons/society (herein after called as Eligible /Consumer), Represented by Sri/Smt \_\_\_\_\_S/o, \_\_\_\_\_ residing at \_\_\_\_\_(address)\_\_\_\_\_ as first party AND \_\_\_\_\_Power Distribution Company of Tripura. (herein after called as \_\_\_\_\_ Discom) and having its registered office at \_\_\_\_\_(address)\_\_\_\_\_ as a DISCOM incorporated under the provisions of Companies Act 1956 in compliance with the MoU among Ministry of Power, Government of India & Government of Tripura, to as other party here in after called the "DISCOM".

Whereas, the consumer has taken the responsibility to set up or facilitate the requisite Solar Photovoltaic system and injection of Power into the Discom's grid

And whereas, the DISCOM agrees to benefit the consumer for the electricity generated and as per conditions of this agreement and Solar rooftop Regulations of the TERC.

Both the party hereby agrees to as follows:

**1. Eligibility**

- 1.1 All registered companies, Government entities, semi-government, educational institutes, partnership, companies/ firms/ individuals, who are the consumers of Tripura Discom(s) are eligible for setting up of the Grid-Interactive SRTPVS with/ without Battery Energy Storage System.

## **2. Capacity of the SPV Plant and Maximum Contracted Load of the premises**

2.1 The Group of persons/society is proposing to install rooftop solar power plant of \_\_\_\_\_kWp capacity under Solar\_\_\_(Net/ Gross) metering facility at D.No\_\_\_\_\_, Street\_\_\_\_\_, \_\_\_V, \_\_\_\_\_(M)\_(Dist) against Common Service Connection No\_\_\_\_\_,Category\_\_\_,Distribution\_and having individual electrical serviceconnections details furnished in the table below for a total contracted load of \_\_\_\_\_kW/HP/KVA and individual installed capacity share.

2.2 The installed capacity share of members of the Group of persons/societies are as follows:

Sl.No.

Consumer Name

Installed Capacity share

Consumer Service number

## **3. Governing Provisions**

The consumer hereby undertake to comply with all the requirements of the Electricity Act, 2003, the Rules and Regulations framed under, provisions of the tariffs, applicable Charges and General Terms and Conditions of Supply prescribed by the DISCOM with the approval of the Tripura Electricity Regulatory Commission herein after called as "Commission" from time to time and agree not to dispute the same.

## **4. Technical and Interconnection Requirements**

The consumer hereby agrees to comply with CEA (Technical Standard for Connectivity of the Distributed Generation Resources) Regulations, 2013, the CEA (Measures relating to Safety and Electric Supply), Regulations, 2010, CEA (Grid Standards) Regulations, 2010 and Tripura Electricity Regulatory Commission State Electricity Grid CodeRegulation or any other relevant regulation, and amendments issued to all these regulations from time to time.

## **5. The consumer hereby agrees that Metering and synchronization of Solar Rooftop Photovoltaic System, Energy Settlement and Billing as per the TERC (Grid Interactive Rooftop Solar Photovoltaic System) Regulations, 2024 and its amendments thereof.**

## **6. Liabilities**

6.1 The consumer and DISCOM will indemnify each other for damages or adverse effects from either party's negligence or intentional misconduct in the connection and operation of photovoltaic system or Discom's distribution system.

6.2 Discom and the consumer will not be liable to each other for any loss of profits or revenues, business interruption losses, loss of contract or loss of goodwill, or for

indirect, consequential, incidental or special damages, including, but not limited to, punitive or exemplary damages, whether any of the said liability, loss or damages arise in contract, or otherwise.

- 6.3 Discom shall not be liable for delivery or realization by consumer for any fiscal or other incentive provided by the central /State government.

## **7. Duration of the Agreement**

This agreement will be in a force for a period of 25 years or up to the tenure of the project whichever is earlier from the date of commencement of the agreement in respect of Domestic Consumers and 12 years in respect of the other categories.

## **8. Dispute Resolution**

Any disputes arising under/ out of this agreement entered into in accordance with TERC (Grid Interactive Solar Rooftop Photovoltaic System Gross/Net Metering) Regulation, 2024 shall be resolved promptly in good faith and in an equitable manner by both the parties. Failing resolution of the dispute, party may approach the commission under Section 86 (1) (f) of EA 2003.

## **9. Termination**

- 9.1 Discom has the right to terminate Agreement on 30 days prior written notice, if consumer breaches a term of this Agreement and does not remedy the breach within 30 days of receiving written notice from DISCOM of the breach.
- 9.2 The consumer can terminate agreement at any time by providing DISCOM with 90days prior notice.
- 9.3 The consumer agrees that upon termination of this Agreement, he must disconnect the photovoltaic system from Discom's distribution system in a timely manner and to Discom's satisfaction. However, he is not prevented from connecting his system under any other applicable provisions of the Electricity Act, 2003.

## **10. Re-Sale of Electric Power**

The consumer shall not sell electricity generated from his solar roof top plant under this agreement to any party without the sanction in writing obtained from the DISCOM.

## **11. Obligation of Consumer to pay all charges levied by DISCOM**

The Consumer shall abide by the rules and shall pay the Maximum Demand Charges, energy charges, surcharges and other charges, if any, to the DISCOM in accordance with the notified Tariff besides the applicability of the General Terms and Conditions of Supply prescribed by the TERC from time to time.'

The consumer shall also abide by any other charges applicable with respect to Connection of Solar Rooftop Power Plant to the grid.

## **12. Theft of electricity or unauthorized use of electricity**

The consumer found indulging in theft of electricity or unauthorized use of electricity shall pay the penal/additional charges as may be levied by the DISCOM besides disconnection of supply as per the provisions of IE Act 2003 and General

Terms and Conditions of supply.

**13. Knowledge of facts and rules**

Knowledge of Facts and Rules The consumer shall be deemed to have full knowledge of the provisions of the Electricity Act, 2003 and all regulations and notifications made thereunder, as also all laws relating to the supply of electricity

In the witness, where of Mr. \_\_\_\_\_ for an on behalf of \_\_\_\_\_  
(Eligible consumer) and Mr. \_\_\_\_\_ for and on behalf of \_\_\_\_\_  
(Discom) agree to this agreement.

Signature of the Office-bearer of  
Group/Society

Signature of the official  
(DISCOM)

Date:

Date:

Witness 1:

Witness 2:

Signature:

Signature:

Name & Address:

Name & Address:

Date:

Date:

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**ANNEXURE-X : INTIMATION FOR METER PROCUREMENT**

**Intimation of Meter Procurement**

(To be filled by Applicant)

To,

\_\_\_\_\_ (Concerned Authority)

\_\_\_\_\_ (Name of the DISCOM)

\_\_\_\_\_ (Date)

Ref: Application No. \_\_\_\_\_ dated \_\_\_\_\_

Dear Sir,

With reference to above- mentioned my Application number and receiving the Letter of the technical feasibility, I/we intend to install \_\_\_\_\_KWp of RTSPV system. In this regard, I/we request DISCOM to provide a meter/metering equipment \_\_\_\_\_for SRTPV installation. The meter shall be as per the Net/ Gross metering clause in Solar Rooftop Regulations of the TERC.

I/We agree to pay fee of INR \_\_\_\_\_ - as mentioned in DISCOM website via online mode/ DD\_\_\_\_/ cheque\_\_\_\_\_.

Name of Consumer/Sign

.....

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**ANNEXURE-XI : INTIMATION TO DISCOM FOR READINESS OF SYSTEM CHECK**

**Intimation to the DISCOM for readiness of the system for System Check Synchronization with the DISCOM grid and Installation of Meters.**

(To be submitted by the Applicant)

To,  
The Deputy General Manager  
------(Name of the Division)  
------(Name of the DISCOM)  
------(Address of the Division Office)

Sir/Madam,

Sub:                                   1.System Checks;  
  2. Synchronization with the DISCOM Grid;  
  3. Installation of Meter(s);Ref: Our Application No.:\_\_\_\_\_

With reference to the above, I hereby confirm to you that the Solar Rooftop Photovoltaic System has been installed as per the technical and safety standards laid out by CEA/ TERC/ DISCOM.

The system is ready for synchronization with the DISCOMs grid and installation of meter(s).

Name of the Applicant:\_\_\_\_\_

Signature:\_\_\_\_\_

Enclosures:

1. NOC from CEI/EI, if applicable
2. A copy of Work Completion Report along with the details of all components of SRTPVS as submitted to the CEI/ EI, as applicable.
3. Manufacturer's test certificate of all the components used in installation of the Solar Rooftop Photovoltaic System.

**ANNEXURE-XII : WORK COMPLETION REPORT**

**Work Completion Report**

*(To be submitted by the applicant for systems inspection)*

**To,**

**Sir/Madam,**

**Sub:** Submission of work completion report (to be submitted by the applicant) for system documentation requirements.

**Ref:** Our Application No.: \_\_\_\_\_ dated: \_\_\_\_\_

With reference to the above, I hereby confirm to you that we have completed the work of installation of the renewable energy system and submit the following basic information for your perusal and request you to arrange to inspect and Commission the system at the earliest:

**A. Details of the Solar PV module**

1 .	Model No.	
2 .	Name and address of manufacturer	
3 .	Capacity of each Module (Wp)	
4 .	No. of Modules	
5 .	Total Capacity (kWp)	
6 .	Date of Installation	
7 .	Applicable Standard (BIS/IEC)	

**B. Details of the Inverter**

1 .	Name and address of the inverter Manufacturer	
--------	---	--

2 .	Brand Name of the inverter	
3 .	Model No.	
4 .	AC capacity of individual inverter (kW)	
5 .	No. of inverters installed	
6 .	Total AC capacity of inverter (kW)	
7 .	Serial Nos.	
8 .	Date of Installation	
9 .	Applicable Standard (BIS/IEC)	
1 0 .	Is anti-islanding protection provided?	Yes/No

**C. Module Mounting Structure**

1 .	Does the Module Mounting Structure withstand wind capacity up to 150 kmph?	Yes/No
2 .	Is total load of the structure +panel less than 60 kg/m <sup>2</sup> ?	Yes/No
3 .	Applicable Standard (BIS/IEC)	

**D. Details of the Cables: DC**

1 .	Make / Name of manufacturer	
2 .	Size & Type	

3 .	Applicable Standard (IEC)	
--------	---------------------------	--

**E. Details of the AC wiring**

1 .	Make / Name of manufacturer	
2 .	Size & Type	
3 .	Applicable Standard (IEC)	

**F. Details of the DC distribution box**

1 .	Make / Name of manufacturer	
2 .	Sl. No.	
3 .	High quality suitable capacity MOVs/ SPDs along with suitable reverse blocking diodes	
4 .	MCB /Isolator quantity & capacity	
5 .	Size & Type	
6 .	Applicable Standard (IEC)	

**G. Details of the AC distribution box**

1 .	Make / Name of manufacturer	
2 .	Sl. No.	
3 .	AC Surge Protection Device	
4 .	MCB /MCCB quantity & capacity	
5 .	Size & Type	

6	Applicable Standard (IEC)	
---	---------------------------	--

**H. Details of the Earthing**

1	Earth resistance (shall be less than 5 ohms)	
2	Size of the Earth wire / flat*	
3	Three separate Earthing points Modules,mounting structure & DC Surge protection device Inverter, AC Surge protection device Lightening Arrester	Yes / No Yes / No  Yes / No
4	Size & Type	
5	Applicable Standard (BIS/IEC)	

**Note:**\*Earthing shall be done in accordance IS 3043-1986, provided that Earthing conductors shall have a minimum size of 4 mm<sup>2</sup> copper wire or 10 mm<sup>2</sup> aluminium wire or 3 mm<sup>2</sup> X 70 mm<sup>2</sup> hot dip galvanized iron flat strip.

**I. Details of the Net meter details, if purchased by consumer (please enclose the test report of the net meter tested at the laboratory of the DISCOM/designated agency)**

1.	Make	
2.	Serial No.	
3.	Procured from DISCOM/ Outside Agency	
4.	Manufacturer's Name	
5.	Capacity	
6.	Type / Model	
7.	Single ph./Three ph.	

8.	Rated Current & CT Ratio	
9.	Reference Voltage & PT Ratio	
10.	Date of Test by MT, DISCOM	
11.	Applicable Standard (BIS/IEC)	
12.	Month & Year of Manufacture	
13.	Class of meter	

**J. Details of the Caution signage**

**K. Provision of manual and automatic switches: Yes / No**

**L. G.P.S. Coordinates of the SRTPV System Installation**

(i) Latitude:

(ii) Longitude:

**M. Whether Operation and Maintenance Manual provided to the consumer: Yes/ No**

Certified that the above said SRTPV system was installed and the equipment used comply with the Technical and Safety standards as specified by the MNRE/ CEA/ TERC/ DISCOM under net metering program.

Signature of the Applicant

Name and Signature of  
the System Installer

Name and Address with Seal

Name:

Name of the firm and address:

**Enclosures:**

1. Test report of net meter tested at the laboratory of the DISCOM.
2. Copy of the IEC/IS Test certificates of PV modules, Inverter, Cable etc.
3. Data sheets/Drawing for the array mounting System.
4. Staad Pro report – Module mounting structure. (If required)
5. Actual Single line wiring diagram (SLD) of the Solar Rooftop Photovoltaic System and estimated energy generation report. (PVsyst/ PVSol/ etc.)
6. Copy of Maintenance & Operation information manual provided by the System Installer
7. Copy of commercial agreement with the third party if any.
8. Certificate from CEI / EI, wherever applicable.

Tripura Gazette, Extraordinary Issue, July 5, 2024 A. D.

**ANNEXURE-XIII : INTIMATION FOR REMOVAL OF SYSTEM DEFICIENCY**

**Intimation for Removal of Deficiency in the system installed**

**(To be filled by the DISCOM)**

To:

(Consumer applicant's name) M/S / Mr. / Ms. \_\_\_\_\_

Date: \_\_\_\_\_

Ref: Your application No. \_\_\_\_\_ dated \_\_\_\_\_

Subject: Intimation for Removal of Deficiency found during inspection

As requested by you in letter dated ..... to carry out inspection & synchronization of your \_\_\_\_\_ KWp system, inspected the premises and we have found the following deficiencies in the the system:

- a) .....
- b) .....
- c) ....etc

We request you to attend the above deficiencies within 15 working days and submit a re-request for inspection.

Signature of Officer:

Designation

Tripura Gazette, Extraordinary Issue, July 5, 2024 A. D.

**ANNEXURE-XIV: SYNCHRONISATION CERTIFICATE**

**Synchronisation with the DISCOM grid, Installation of Meter(s) and COD.**

*(To be filled by the DISCOM)*

**To,**

(Applicant's name) M/s / Mr. / Ms. \_\_\_\_\_

(Consumer No.)\_\_\_\_\_

Ref: Your application No.\_\_\_\_\_ dated \_\_\_\_\_

**Sir/Madam,**

**Sub:**

1. Synchronization with the DISCOM Grid;
2. Installation of Meter(s);
3. Commercial Operation Date.

Synchronization test of Solar Rooftop PV system of \_\_\_\_\_kWp, installed on the roof of your installation bearing Application No \_\_\_\_\_ has been conducted and your RTSPV system found satisfactory and successfully synchronized with the DISCOMs grid. Meter with no..... has been installed and sealed.

Yours faithfully,

Signature of Officer:

Name and Designation :

Date:

# TRIPURA GAZETTE



*Published by Authority*

## EXTRAORDINARY ISSUE

*Agartala, Monday, December 22, 2025 A.D., Pausa 1, 1947 S. E.*

**PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.**

### **Tripura Electricity Regulatory (The Grid Interactive Solar Rooftop Photovoltaic System under Gross/Net Metering) Regulation, 2024, (First Amendment), 2025**

**No.F.25/TERC/2025/1272**

**Dated: 18<sup>th</sup> December 2025**

**Introduction:** The Tripura Electricity Regulatory Commission (hereinafter referred as “the Commission”) had notified the TERC (The Grid Interactive Solar Rooftop Photovoltaic System under Gross/Net Metering) Regulation, 2024; which were published in the TRIPURA GAZETTE, dated 05<sup>th</sup> July, 2024.

Subsequently, a representation was received from the Tripura Renewable Energy Development Agency (TREDA) seeking clarification and review of the provisions under Regulations 5.3, 5.4, and 16.5 of the said Regulations. Upon due consideration of the submission, the Commission has decided to amend the relevant provisions accordingly.

In order to promote the growth of renewable energy in the state of Tripura, the Commission in exercise of powers conferred upon it under Section 181(1), read with relevant provisions of Sections 30, 39, 40, 42 and 86 of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in that behalf, the Tripura Electricity Regulatory Commission hereby makes the following Regulations to further amend the TERC (The Grid Interactive Solar Rooftop Photovoltaic System under Gross/Net Metering) Regulation, 2024 (hereinafter referred to as the ‘Principal Regulations’).

#### **1. Short title and commencement**

- 1.1 These regulations may be called the TERC (The Grid Interactive Solar Rooftop Photovoltaic System under Gross/Net Metering) Regulations, 2024, (First Amendment), 2025.
- 1.2 These regulations shall come into force from the date of their publication in the Tripura Gazette.
- 1.3 This Regulation shall be applicable to all the Grid-Interactive Solar Rooftop Photovoltaic systems with/ without Battery Energy Storage Systems (BESS), installed and commissioned in the areas of DISCOMs, Tripura as per the provisions stipulated herein.

#### **2. Amendment of the Regulation 5.3 of the Principal Regulation:**

The Regulation 5.3 is amended to be read as under:

*“5.3 The summary of the capacities that are permissible under the Net/Gross metering is shown in the table below:*

Particulars	Capacity that can be availed		
	Min	Max	Capped up to
Individual NetMetering	1 kWp	10 kWp	

Net Metering of Multiple points of an individual	5 kWp	500 kWp	Contracted load /Contracted demand of the consumer
Group Net Metering	5 kWp	500 kWp	
Gross Metering	>10 kWp	500 kWp and above	

**3. Amendment of the Regulation 5.4 of the Principal Regulation:**

The Regulation 5.4 is amended to be read as under:

*“5.4 The permissible capacity of the Grid-Interactive SRTPVS at various voltage levels is shown in the table below:”*

Sr. No.	Voltage	Phase	Capacity
1	LT, 240 V	Single Phase	Up to 4 <b>kWp</b>
2	LT, 415V	Three Phase	>4 <b>kWp</b> to 50 <b>kWp</b>
3	HT, 11kV	Three Phase	>50 <b>kWp</b> to 2000 <b>kWp</b>
4	HT, 33 kV	Three Phase	>2000 <b>kWp</b> to 10000 <b>kWp</b>
5	EHT, 132 kV and above	Three Phase	>10000 <b>kWp</b>

**4. Amendment of the Regulation 8.1 of the Principal Regulation:**

The Regulation 8.1 is amended to be read as under:

*“8.1(a) The feed-in tariff shall be 35 percent of the Average Cost of Supply of the financial year as determined by the Commission during which the SRTPVS is commissioned under net metering for Domestic category consumer.”*

*8.1(b) The feed-in tariff shall be 17 percent of the Average Cost of Supply of the financial year as determined by the Commission during which the SRTPVS is commissioned under net metering for Irrigation through solar energy/Water Works through solar energy category.*

**5. Amendment of the Regulation 10.2 of the Principal Regulations:**

The Regulation 10.2 is amended to be read as under:

The application fee as specified below shall be collected;

Capacities up to 10 kWp	: Nil
Capacities above 10 kWp and up to 20 kWp	: Rs 7000/-
Capacities above 20 kWp and up to 50 kWp	: Rs 12000/-
Capacities above 50 kWp to 100 kWp	: Rs 20,000/-
Capacities above 100 kWp to 500 kWp	: Rs 30 000/-
Capacities above 500 kWp to 1000 kWp	: Rs 50 000/-
Capacities above 1000 kWp	: Rs 1 00 000/-

#### 6. Amendment of the Regulation 16.5 of the Principal Regulations:

The Regulation 16.5 is amended to be read as under:

*“16.5 In case of excess import/consumption over the export of energy in any billing month, payment shall be made by the prosumers monthly for the net energy at the applicable retail supply tariff as determined by the Commission. In case of excess export of energy over the import of energy in any billing month, payment shall be made by the DISCOM quarterly for such excess energy at the Feed-in Tariff as decided by the Commission.*

*Provided that in the event the electricity injected by a domestic/Irrigation through solar energy/Water Works through solar energy category consumer exceeds the electricity consumed during the billing period, such excess injected electricity above 100 units shall be paid by the DISCOM quarterly at feed in tariff as decided by the Commission.*

*Provided further for domestic/Irrigation through solar energy/Water Works through solar energy category consumer , a capping of average generation of 3.8 units per kW of the approved installed capacity per day of the rooftop/ground-mounted solar PV system shall be applicable:*

*Provided further that for domestic/Irrigation through solar energy/Water Works through solar energy category, the net energy credits less than 100 units under Net Metering achieved in the particular billing period shall be adjusted in the next billing period till credit of 100 units is achieved:*

*Provided also that in case of consumers, other than domestic/Irrigation through solar energy/Water Works through solar energy category, the capping of 3.8 units per kW of the approved installed capacity per day shall also be applicable and the net surplus electricity remaining available at the end of the billing period of the respective category shall lapse and no payment shall be made for the same.”.*

#### 7. Deletion of the Regulation 21.2 of the Principal Regulations:

The Clause (iv)(d) of Regulation 24(4) of the Seventh Amendment Regulations, which reads

as under, is hereby deleted:

*“(2) In particular the Commission may review after three years from the date of notification of this regulation or at any other time if considered necessary. However, This Regulation shall continue to be in force until it is modified based on such review.”*

**By Order of the Commission**



**(Ratan Debbarma)**

**Secretary**

**Tripura Electricity Regulatory Commission**